CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 175/TL/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 28th April, 2025

In the matter of

Petition under Sections 14 and 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to transmission licence to Rajasthan IV 4B Power Transmission Limited.

And

In the matter of

Rajasthan IV 4B Power Transmission Limited, (A 100% wholly owned subsidiary of Dineshchandra R. Agrawal Infracon Private Limited),

Registered Office: 161, First Floor, Vardhman Crown Mall, Amberhai, South West Delhi, New Delhi-110075.

Address for Correspondence:

DRAIPL 2nd floor, Incuspaze, Plot no. 17, Phase-4, Udyog Vihar, Sector 18, Gurugram, Sarhol-122015, Haryana.

....Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector-29, Gurugram-122001.

2. REC Power Development and Consultancy Limited,

Core-4, SCOPE Complex, 7, Lodhi Road, New Delhi–110003.

3. NTPC Renewable Energy Limited,

Netra Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida—201306, Uttar Pradesh.

4. Juniper Green Energy Private Limited,

Plot No. 18, 1st Floor, Institutional Area, Sector - 32, Gurgaon, Haryana.

5. Green Infra Renewable Projects Limited,

5th Floor, Tower C, Building No. 8, DLF, Cybercity, Gurugram-122002, Haryana.

6. EG Mega Urja Private Limited,

Enfinity Global Surya Kiran Private Limited D.No.8-2-610/68/1,2,3, Accord Blu, 5th Floor, Road.No.10, Banjara Hills, Hyderabad, Telangana.

7. Purvah Green Power Private Limited,

2A Lord Sinha Road First Floor, Middleton Row Kolkata-700071, West Bengal.

8. Banyan Energy Private Limited,

Plot no-51 & 52, M-Powered Building Phase-IV, Udyog Vihar Near Atlas Chowk, Haryana.

9. ACME Solar Holdings Limited,

Plot No. 152, Sector-44, Gurugram-122002, Haryana.

10. Gamma Renewables India Project One Private Limited,

208, Tower B, Pioneer Urban Square, Sector 62, Gurugram-122005, Haryana.

11. Auxo Sunlight Private Limited, Renew Sun Power Private Limited,

Commercial Block-1, Zone-6, Golf Course Road, DLF City Phase-V, Gurugram-122009, Haryana.

12. Hinduja Renewables Energy Private Limited,

Unit No. 1, Ground Floor, Boston House, Suren Road, Off Andheri-Kurla Road, Andheri East, Mumbai-400093, Maharashtra.

13. Anboto Solar Private Limited,

Level 1, Southern Park Building, D-2 District Centre Saket, New Delhi-110017.

14. Green Infra Wind Energy Private Limited,

Building 7A, Level 5, DLF Cyber City, Gurugram- 122002, Haryana.

15. Hexa Climate Solutions Private Limited,

14th Floor, Vatika Business Park, Sohna Road, Gurugram-122018.

16. BSES Rajdhani Power Limited,

AVP (PMG) PMG Office, 2nd Floor B-Block, Nehru Place, New Delhi-110019.

17. Chandigarh Electricity Department,

UT-Chandigarh, Div-11, Opposite, Transport Nagar, Industrial Area Phase–I, Chandigarh.

18. BSES Yamuna Power Limited,

Asstt. Vice President (PMG), Shakti Kiran Bldg, Second Floor, Karkardooma New Delhi-110032.

19. New Delhi Municipal Council,

AAO (Commercial), 19th Floor, NDMC, Palika Kendra, Sansad Marg, New Delhi-110001.

20. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre, Near PP-3 Grid Sub Station, Opp. PP Jewellers, Netaji Shubhash Place, Pitampura, New Delhi-110034.

21. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd., 132 KV S/S Tutu, Shimla-171011, Himachal Pradesh.

22. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula.

23. Power Development Department,

Jammu SLDC Building, Ist Floor, Gladni, Power House Narwal, Jammu, J&K.

24. Punjab State Power Corporation Limited,

Shed No. T-1A, Thermal Designs, Patiala-147001 Puniab.

25. HVDC Dadri, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

26. HVDC Rihand, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai New Delhi-110016.

27. Ajmer Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing), Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

28. Jodhpur Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing), Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

29. Jaipur Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing), Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

30. North Central Railway,

DRM Office Nawab Yusuf Road, Lucknow-211011, UP.

31. Uttarakhand Power Corporation Limited,

Urja Bhjawan, Kanwali Road, Dehradun-248001.

32. Uttar Pradesh Power Corporation Limited,

Fund Management, Shakti Bhawan, 14 Ashok Marg, Lucknow, UP.

33. AD Hydro Power Limited,

Bhilwara Towers, A-12, Sector-1, Noida-201301.

34. GMR Kamalanga Energy Limited,

25/1 Skip House, 25/1 Skip House, Museum Road, Museum Road, Bangalore-560025, Karnataka.

35. MB Power (Madhya Pradesh) Limited,

239, Okhla Industrial Estate, Phase-II, New Delhi-110020.

36. HVDC Agra,

POWERGRID B-9, Qutub Institutional Area, New Delhi.

37. HVDC Balia,

POWERGRID B-9, Qutub Institutional Area, Sarai, New Delhi-110016.

38. HVDC Bhiwadi, POWERGRID,

B-9, Qutub Institutional Area, Sarai, New Delhi-110016.

39. HVDC Kurukshetra, POWERGRID,

B-9, Qutub Institutional Area, Sarai, New Delhi-110016.

40. Northern Indian Railway,

Sr. DEE, TRD, Delhi Division Central Delhi.

41. Noida Power Company Limited,

Electric Sub Station Knowledge Park IV, Greater Noida-201310.

42. Northern Railways,

Sr. DEE/TRD, DRM Office, Hazratgan, Lucknow-26001.

43. Barmer I Transmission Limited,

B-9, Qutub Institutional Area, New Delhi, Delhi–110016.

44. Beawar Dausa Transmission Limited,

B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi–110016.

45. Beawar Transmission Limited,

(Developers of Barmer- I PS), YC Co Working Space, 3rd Floor, Plot No. 94, Dwarka Sec. 13, Opp. Metro, Near Radisson Blu, New Delhi, South West Delhi-110078.

...Respondents

Parties present:

Shri Amit Kumar, RIV4B PTL Shri Biswas Rajran Barik, RIV4B PTL Ms. Kanika Rai, RIV4B PTL Shri Varun Sharma, RIV4B PTL Shri Swapnil Verma, CTUIL Shri Ranjit S. Rajput, CTUIL

ORDER

The Petitioner, Rajasthan IV 4B Power Transmission Limited (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") for the establishment of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part B" (hereinafter referred to as "Project") on a Build, Own, Operate and Transfer basis, consisting of the following elements:

S. No.	Scope of the Transmission Scheme	Scheduled COD from Effective Date	Percentage of Quoted Transmissio n Charges recoverable on the Scheduled COD of the Element of the Project	for declaring the commercial operation (COD)
1.	Establishment of 765/400 kV, 2x1500 MVA S/s at a suitable location near Merta (Merta-II Substation) along with 2x240 MVAr (765 kV) & 2x125 MVAr (420 kV) bus reactor at Merta-II S/s Merta-II S/s -AIS • 765/400 kV 1500 MVA ICTs-2 Nos. (7x500 MVA including one spare unit) • 400/220 kV 500 MVA ICTs -5 Nos. • 765 kV ICT bays-2 Nos. • 400 kV ICT bays-7 Nos.	from the SPV transfer (30.12.2026)	100%	All elements of the scheme are required to be commissioned simultaneously as their utilization is dependent on each other.

- 220 kV ICT bays- 5 Nos.
- 765 kV line bays: 4 Nos. (for 765 kV interconnection with Dausa S/s & Barmer-I PS)
- 400 kV line bays: 2 Nos. (for 400 kV interconnection with Beawar S/s)
- 240 MVAr Bus Reactor-2 Nos. (7x80 MVAr, including one spare unit)
- 765 kV Bus reactor bays-2 Nos.
- 125 MVAr Bus Reactor-2 Nos.
- 400 kV Bus reactor bays- 2 Nos.
- 220 kV line bays: 7 Nos. (for RE connectivity)
- 220 kV BC (2 No.) bay and 220 kV TBC (2 No.) bay
- 110 MVAr spare reactor unit (single phase)-1 No.
- 220 kV sectionalizer bay (1 set)

Future provisions at Merta-II S/s: Space for

- 765/400 kV ICTs along with bays- 4
- 765 kV line bays along with switchable line reactors – 8
- 765 kV Bus Reactor along with bay: 1 Nos.
- 400 kV line bays along with switchable line reactor –8 Nos.
- 400 kV line bays 2 Nos.
- 400 kV Bus Reactor along with bays: 1 No.
- 400 kV Sectionalizer bay: 2 sets
- 400/220kV ICTs along with bays -1 Nos.
- 220 kV line bays for RE injection -1 Nos.
- 220 kV Sectionalizer bay: 1 set
- 220 kV BC (1 Nos.) bays and
 220 kV TBC (1 Nos.) bays

STATCOM (2x+300MVAr, 4x125MVAr MSC, 2x125MVAr MSR) along with 400kV bays (2 Nos.)

 Barmer-I PS – Merta-II 765 kV D/c line along with 330 MVAr switchable line reactor for each circuit at each end of Barmer-I PS –

Merta-II 765 kV D/c line

- 765 kV, 330 MVAr switchable line reactors at Barmer-I PS end
 – 2 Nos.
- 765 kV, 330 MVAr switchable line reactors at Merta-II S/s end– 2 Nos.
- Switching equipment for 765 kV, 330 MVAr switchable line reactors

6.	 2 Nos. 400kV line bays at Beawar S/s 400 kV line bays at Beawar S/s – 2 Nos.
_	765 kV line bays at Dausa S/s – 2 nos
	2 Nos.
	765 kV line bays at Barmer-I PS –
]	PS &Dausa S/s
5.	at Merta-II PS end – 2 Nos. 2 Nos. 765kV line bays each at Barmer-I
	240 MVAr switchable line reactors
	Switching equipment for 765 kV,
	at Dausa S/s end – 2 Nos.
	Switching equipment for 765 kV, 240 MVAr switchable line reactors
	Nos.
	reactors at Merta-II S/s end- 2
	 765 kV, 240 MVAr switchable line
	765 kV, 240 MVAr switchable line reactors at Dausa S/s end– 2 Nos.
	Dausa 765kV D/c line
	each circuit at each end of Merta-II -
	with 240 MVAr switchable line reactor for
4.	Merta-II – Dausa 765 kV D/c line along
3.	Merta-II – Beawar 400 kV D/c line (Quad)
	110 MVAr spare reactor unit at Barmer-I PS (single phase)-1 No.
	at Merta-II S/s end – 2 Nos
	330 MVAr switchable line reactors
	 Switching equipment for 765 kV,
	at Barmer-I PS end – 2Nos.

Note

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Dineshchandra R. Agrawal Infracon Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 5,556.25 million.

i. Developer of Barmer-I PS shall provide space for 2 Nos. of 765 kV line bays along with space for 2 Nos. of 330 MVAr switchable line reactor and space for spare reactor unit (110 MVAr) at Barmer -I PS.

ii. Sterlite shall provide space for 2 Nos. of 400 kV line bays at Beawar S/s.

iii. POWERGRID shall provide space for 2 Nos. of 765 kV line bays at Dausa S/s along with space for 2 Nos. of 240 MVAr switchable line reactor.

- 3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 11.4.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 11.4.2025 are extracted as under:
 - "29. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 20.4.2025."
- 4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi) on 16.4.2025. No suggestions/ objections have been received from the members of the public in response to the public notice.

Hearing Dated: 22.4.2025

- 5. The matter was called out for the hearing on 22.4.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. He prayed to be granted a transmission licence.
- 6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:
 - "(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

- (14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.
- (15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."
- 7. In our order dated 11.4.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 14.1.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Rajasthan IV 4B Power Transmission Limited,' for establishment of the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part B" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.
- 8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:
 - (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
 - (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant

- of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity

Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time

to time;

(I) The licensee shall ensure the execution of the Project as per the

Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be

required under 2024 Transmission Licence Regulations, Standard of

Performance Regulations or any other regulation of the Commission or as per

the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work

under the scope of the project is awarded through a competitive bidding

process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority

shall monitor the execution of the Project and bring to the Commission's notice any

lapse on the part of the licensee in meeting the schedule for further appropriate action

in accordance with the provisions of the Transmission Service Agreement executed

between the licensee and the Nodal Agency, the Act and the Transmission Licence

Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied

with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner

will comply with the provisions of the bidding documents and the TSA for the

commissioning of the Project within the SCOD in letter and spirit.

11. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner,

vide its affidavit dated 19.8.2024, has submitted that it will implement the Project in

accordance with the provisions of the TSA, specifically including Articles 16.4; 5.1.1, and 5.4.

- 12. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.
- 13. Petition No. 175/TL/2025 is allowed in terms of the above.

Sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson